

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP No. 241/96 in

OA No. 1362/96

(22)

New Delhi this the 30th day of December 1996

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

Shri K.P.Singh
S/o Shri Mohan Singh,
R/o Kothi No. 4-A/1,
Railway Road,
Ghaziabad.

.....Applicant

(By Advocate: None)

Versus

1. The Union of India,
through the General Manager,
N.Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
N.Railway, Paharganj,
New Delhi.
3. The Station Supdt.,
N.Railway,
Ghaziabad.

.....Respondents

(By Advocate: Shri R.L.Dhawan)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Applicant alleges disobedience of the Tribunal's
interim order dated 28.6.96^{in OA No 1362/96} directing the respondents
to maintain status quo as of date till the next date of
hearing.

2. The applicant had been reverted by impugned order
dated 15.3.96, and respondent's counsel Shri Dhawan stated
that the said reversion order was served upon the applicant
on 26.6.96, which he refuse to accept. Meanwhile he filed
an OA 1362/96 dated 27.6.96.
3. Shri Dhawan therefore contends that the applicant
already stood reverted when the interim order directing
maintenance of the status quo was passed.

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4. None appeared on behalf of the applicant even on the second call to contest these averments, and under the circumstances Contempt Petition is dismissed and notice to the alleged contemnor are discharged.

A Vedavalli

(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S. R. ADIGE)
Member (A)

cc.